



IN THE INCOME TAX APPELLATE TRIBUNAL, BENCH 'B' PUNE



BEFORE HON'BLE SMT. ASTHA CHANDRA JUDICIAL MEMBER

And

SHRI G. D. PADMAHSHALI, ACCOUNTANT MEMBER

ITA No. 1081 & 1082/PUN/2024

Shri Parvati Education Trust,
32, Parvati Indra Building,
Fene Goan, Kamtghar,
Bhiwandi, Thane-421302
PAN: AAPTS5057E

..... Appellant

V/s

The Commissioner of Income Tax,
Exemption-Pune.

..... Respondent

Appearances

Assessee by : None for the assessee

Revenue by : Mr Ajaykumar Kesari ['Ld. DR']

Date of conclusive Hearing : 14/10/2024

Date of Pronouncement : 14/10/2024

ORDER

PER G. D. PADMAHSHALI, AM;

This bunch of two appeals instituted u/s 253(1) of the Income-tax Act, 1961 ['the Act' hereinafter] by the assessee challenges single order of rejection passed vide DIN & Order No. ITBA/EXM/F/EXM45/2023-24/1063116370(1) dt. 21/03/2024 by Ld. Commissioner of Income Tax-Exemption, Pune ['Ld. CIT(E)' hereinafter] u/s 12AB of the Act.

2. This bunch was called twice; none appeared at the behest of the appellant, nor there is any application placed on record for adjournment. On a primary briefing from the Revenue & having regards to the case records we deem it fit to proceed ex-parte u/r 24 of the ITAT-Rules, 1963 and adjudicate a limited issue of jurisdiction. Advanced accordingly.



3. Since the facts and solitary issue involved in these twin appeals are identical, common & interrelated, on the request of Ld. DR, for the sake of brevity these are heard together for a common and consolidated order.

4. It emerges at the very outset from the Ld. DR Mr Kesari's submission that; the assessee trust herein is based at Bhiwandi in the District of Thane, Maharashtra and that it is assessed to tax at Thane. It is further submitted that, the situs of the assessing officer who exercises assessment jurisdiction over the assessee falls outside the jurisdiction of this Pune Bench; therefore present twin appeals of the assessee are not maintainable. To buttress this contention the Ld. DR beside pressing into service the standing order of ITAT issued in the year 1971 also relied on the recent judgement of Hon'ble Apex Court rendered in '*PCIT Vs ABC Paper Ltd.*' reported in [2022, 447 ITR 1 (SC)]

5. We are mindful to state here that, although certain benches of the Tribunal exercise its jurisdiction over more than one state, however the explanation 4 to Standing Order dt. 01/10/1197 issued under rule 4(1) of Income Tax Appellate Tribunal Rules, 1963 categorically prescribes that; the ordinary jurisdiction of the Tribunal should be based on the location of the Jurisdictional Assessing Officer. Reinforcing the above principle, the Hon'ble Supreme court by its decision in '*PCIT Vs ABC Papers Ltd.*' (supra), has put the issue of jurisdiction of appellate forum to rest by holding that, the '*situs of the assessing officer*' is the only key factor for determining the jurisdiction of appellate forum irrespective of any administrative order passed u/s 127 of the Act in relation to transfer of cases.



6. In the instant twin cases since the *situs* of the assessing officer who exercises assessment jurisdiction over the present appellant admittedly is beyond the territorial jurisdiction of this Pune Tribunal/Bench. This being the clinching factual position, we are of the view that this tribunal's Pune benches at Pune have no jurisdiction to entertain the instant twin appeals going by the Standing Order (supra) which notified the territorial jurisdiction of various benches in tribunal. As per the foregoing notification, the tribunal's Mumbai Benches, Mumbai only is vested with the territorial jurisdiction to entertain the appellant's instant appeals.

7. In view of aforestated discussion & judicial precedents, without offering our comments on any issue, we therefore deem it fit to dismiss these twin appeals as '*not maintainable*' however with leave to institute them before appropriate bench of the Tribunal which in law exercises the jurisdiction over the jurisdictional assessing officer of the appellant assessee. *Ergo* ordered accordingly.

8. In result these twin appeals are DISMISSED in aforestated terms.

In terms of rule 34 of ITAT Rules, orders pronounced in the open court on this Monday, 14th October, 2024.

-S/d-

ASTHA CHANDRA
JUDICIAL MEMBER

पुणे / PUNE ; दिनांक / Dated : 14th October, 2024

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
4. The CIT(A) Concerned.

2. प्रत्यर्थी / The Respondent.
5. DR, ITAT, Bench 'B', Pune

-S/d-

G. D. PADMAHSHALI
ACCOUNTANT MEMBER

3. The Pr. CIT Concerned.
6. गार्डफाइल / Guard File.

आदेशानुसार / By Order
वरिष्ठ निजी सचिव / Sr. Private Secretary
आयकर अपीलार्थी न्यायाधिकरण, पुणे / ITAT, Pune.